

IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad SMC Bench, Hyderabad
(Through Video Conferencing)
Before Smt. P. Madhavi Devi, Judicial Member

ITA No	Appellant	Respondent	A.Y
1174/H/2019	Sri Govind Narayan Kakani, Hyderabad PAN:ACBPK9866F	ITO Ward-7(3) Hyderabad	2014-15
1175/H/2019	Sri Suresh Kumar Kakani, Hyderabad PAN:ACAPK3363Q	ITO Ward-7(2) Hyderabad	-do-
1176/H/2019	Smt.Swathi Kakani, Hyderabad, PAN:AJEPK8661N	do	-do-
1177/H/2019	Sri Ghanshyamdas Kakani, Hyderabad PAN:AADHG7339F	do	-do-

Assessee by:	Shri Ram Kishan Bang for Shri Mahesh Kumar Rathi, CA
Revenue by:	Smt. M. Narmada, DR
Date of hearing:	02/03/2021
Date of pronouncement:	03/03/2021

ORDER

These are assessee's appeals for the A.Y 2014-15 against the common orders of the CIT (A)-4, Hyderabad, dated 30.04.2019.

2. At the outset, the learned Counsel for the assessee submitted a letter, dated 25.2.2021 requesting for withdrawal of these appeals under "Vivad Se Vishwas Scheme" as the assessees have received Form-3 in this regard from the designated authority. Therefore, consequent to the same, the assessees desires to withdraw the appeals before the Tribunal. Hence it was

pleaded, that the appeals of the assesseees be treated as withdrawn.

3. The Ld. DR conceded to the request of the Ld. AR.

4. After hearing both the parties, according to the request of the assesseees and their Ld. AR, I hereby allow the appeals of the assesseees to be withdrawn.

5. In the result, appeals of assessee are dismissed as withdrawn.

Order pronounced in the Open Court on 3rd March, 2021.

Sd/-

**(P. MADHAVI DEVI)
JUDICIAL MEMBER**

Hyderabad, dated 3rd March, 2021.

Vinodan/sps

Copy to:

- 1 Sri Govind Narayan Kakani and Others, 14-7-391/6 Begum Bazar, Hyderabad
- 2 ITOs Ward-7(3) and Ward-7(2) Hyderabad
- 3 CIT (A)-4, Hyderabad
- 4 Pr. CIT – 3, Hyderabad
- 5 The DR, ITAT Hyderabad
- 6 Guard File

By Order